

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 108/NCLT/AHM/2017
CA (CAA) No.47/NCLT/AHM/2017**

Coram:


**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017**

Name of the Company: Tega Industries (SEZ) Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	Parth Contractor	Adv.	Applicant	
----	------------------	------	-----------	---

2.

ORDER

Learned Advocate Mr. Parth Contractor present for Petitioner.

Affidavit of Chairman filed.

Report of Chairman filed.

Proof of publication filed.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

Representation of Official Liquidator received.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 27.10.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express" All India edition and "Sandesh" Daily Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 27.10.2017 for hearing.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 5th day of October, 2017.